

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 4
(IB)-282(PB)/2019

IN THE MATTER OF:

Concrete Projects India Ltd.

..... Petitioners/Applicant

v.

Advance Surfactants India Ltd.

..... Respondents

Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 06.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. PRADEEP R. SETHI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):

Mr. Navneet Kumar & Mr. Vikas Bhadana, Advs.

For the Respondent(s):

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ORDER

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 15.02.2019.

Process dasti only.

List for further consideration on 15.02.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(PRADEEP R. SETHI)
MEMBER(TECHNICAL)